## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.244/AT/2025

: Application under Section 63 of the Electricity Act, 2003 for Subject

> Adoption of Transmission Charges with respect to the Transmission System being established by the Kudankulam ISTS Transmission Limited (a 100% wholly owned subsidiary of Power

Grid Corporation of India Limited).

Petitioner : Kudankulam ISTS Transmission Limited (KITL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

## Petition No.245/TL/2025

: Petition under Section 14 & 15 of the Electricity Act, 2003 read Subject

> with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam ISTS Transmission

Limited.

Petitioner : Kudankulam ISTS Transmission Limited (KITL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing: 30.4.2025

Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Kanav Singhal, Advocate, NPCIL

Ms. Shrinkhla Tiwari, Advocate, NPCIL

Shri Rohit Jain, KITL Shri Aniruddha, KITL

Shri Ranjeet S. Rajput, CTUIL

## Record of Proceedings

At the outset, the representative of the Petitioner submitted that the present Petitions have been filed seeking (i) adoption of transmission charges in respect of the "Transmission System under ISTS for evacuation of power from Kudankulam Units -3 and 4 (2x1000 MW)" (the Project), as discovered through the tariff-based competitive bidding process, and (ii) grant of a transmission licence for establishment of the said Project. He further submitted that an affidavit with respect to the change in the name

of the Petitioner's company from 'Kudankulam ISTS Transmission Limited' to 'POWERGRID Kudankulam Transmission Limited' has been placed on record.

- 2. Learned counsel appearing on behalf of Respondent No. 21, Nuclear Power Corporation of India Limited, requested a copy of the Petition and sought time to file a reply in the matter.
- Considering the submissions made by the learned counsel for the Respondents 3. and the representative of the Petitioner the NPCIL was directed to download the copy of the Petition from e-filing portal of the Commission and to file its reply within a week with a copy to the Petitioner who may file its rejoinder, if any, within a week thereafter.
- 4. Subject to the above, the Commission reserved the matters for the order.

By order of the Commission

Sd/ (T.D. Pant) Joint Chief (Law)